

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
BINDAL POLYMERS PRIVATE LIMITED**
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	BINDAL POLYMERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	24/06/2010
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24100DL2010PTC204609
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: O-112, Bawana Industrial Area, Sector-1, Delhi-110039
6.	Insolvency commencement date in respect of Corporate Debtor	30.07.2021 (However, the Order dated 30.07.2021 passed by the Hon'ble National Company Law Tribunal, New Delhi was received by the Interim Resolution Professional on 02.08.2021)
7.	Estimated date of closure of insolvency resolution process	26.01.2022 (180 days commencing from 30.07.2021)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rajesh Kumar Parakh Reg. No.: IBBI/IPA-001/IP-P00272/2017-18/10516
9.	Address & email of the interim resolution professional, as registered with the board	5/51, 2nd Floor, W.E.A. Karol Bagh, New Delhi-110005 Email: parakh.raiesh@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C-108, 3rd Floor, Sector-2, Noida-201301, UP Email: cirp.bindalpolymers@gmail.com
11.	Last date for submission of claims	16.08.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads b) Physical Copy of Relevant Forms are available at: 5/51, 2nd Floor, W.E.A, Karol Bagh, New Delhi. The Relevant Forms may also be obtained by sending a request vide email to: cirp.bindalpolymers@gmail.com

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench at New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Bindal Polymers Private Limited** vide **Order dated 30.07.2021**. (Order dated 30.07.2021 was received by the Interim Resolution Professional on 02.08.2021).

The creditors of **Bindal Polymers Private Limited** are hereby called upon to submit their claims with proof on or before **16.08.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rajesh Kumar Parakh

Interim Resolution Professional of Bindal Polymers Private Limited

Reg. No.: IBBI/IPA-001/IP-P00272/2017-18/10516

Email: parakh.raiesh@gmail.com Ph.: 8851597975. 9811350848

Date: 05.08.2021

Place: New Delhi

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05/8/2021

